

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4620
ANSWERED ON:22.05.2006
ENCROACHMENT OF KOREYU LAKE
Yerrannaidu Shri Kinjarapu

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether Supreme Court has directed the Government to clear encroachments from Koreyu Lake in Andhra Pradesh; and
- (b) If so, the details thereof alongwith the action taken thereon ?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) Yes, Sir. Hon`ble Supreme Court of India delivered judgement, dated 10.4.2006 to remove all encroachments and demolish all fish tanks below +5 contour of the Kolleru Wildlife Sanctuary, upholding the directions issued by the Central Empowered Committee (CEC) dated 21.3.2006. The CEC has given time upto 15.6.2006 for demolition. As on 16.5.2006, out of Rs. 138 lakhs Cmt of earth work involving the fish tank bunds, about 55 lakhs Cmt of earth work has been completed.